

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**O.A.No.422/05**

**Thursday this the 28<sup>th</sup> day of July 2005**

**C O R A M :**

**HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN  
HON'BLE MR.K.V.SACHIDANANDAN, JUDICIAL MEMBER**

K.P.Babu,  
S/o.Pokkan,  
P.G.T.(English),  
Kendriya Vidyalaya, Trivandrum.  
Residing at Koyyampara House,  
Kuttiadi Post, Calicut District.

...Applicant

(By Advocate Mr.T.C.Govindaswamy)

**Versus**

1. The Commissioner,  
Kendriya Vidyalaya Sangathan,  
No.18, Institutional Area,  
Shaheed Jeet Singh Marg, New Delhi – 110 016.
2. The Education Officer,  
Kendriya Vidyalaya Sangathan,  
No.18, Institutional Area,  
Shaheed Jeet Singh Marg, New Delhi – 110 016.
3. Chairman,  
The Board of Governors,  
Kendriya Vidyalaya Sangathan,  
No.18, Institutional Area,  
Shaheed Jeet Singh Marg, New Delhi – 110 016.
4. The Principal,  
Kendriya Vidyalaya, Pattom, Trivandrum.
5. Smt.Asha Prabhakar,  
Post Graduate Teacher (English),  
Kendriya Vidyalaya, Sainik Vihar,  
Delhi.

...Respondents

(By Advocate M/s.Iyer & Iyer [R1-4] & Mr.P.Gopinath Menon [R5])

This application having been heard on 28<sup>th</sup> July 2005 the Tribunal on the same day delivered the following :

**ORDER**

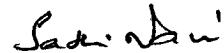
**HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN**

When the matter came up for hearing learned counsel for the respondents produced a copy of the order dated 12.7.2005 cancelling the impugned order of transfer of the applicant and submitted that the O.A has become infructuous. Therefore the O.A has become infructuous and hence dismissed. A copy of the order dated 12.7.2005 may be kept on record.

(Dated the 28<sup>th</sup> day of July 2005)



**K.V.SACHIDANANDAN**  
**JUDICIAL MEMBER**



**SATHI NAIR**  
**VICE CHAIRMAN**

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